

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH at AHMEDABAD  
COURT 1**


(MP)CP(IB) 13/9/NCLT/AHM/2020

Coram: Hon'ble Ms. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.03.2020**

Name of the Company: PPG Asian Paints Pvt Ltd  
V/s  
Rajpal Abhikaran Pvt Ltd


Section: Section 7 of the Insolvency & Bankruptcy Code


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Masoom K. Shah.	Adv.	Petitioner.	
2.	Nishan Majumdar.			

**ORDER**

Pursuant to the Notice issued by the Principal Bench, National Company Law Tribunal dated 15.03.2020, in view of the Advisory issued by the Central Government considering the seriousness of pandemic Novel Coronavirus (COVID-19), the case is simply adjourned.

List the matter on 24.04.2020.

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 20th day of March, 2020.